

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Geological exploration has revealed that there is no rich deposit of coal near Jayanti Colliery, Deoghar district, Bihar.

(b) Presently, there is no programme to exploit the deposits in Jayanti coalfield.

Setting up of Telephone Exchange at Chaitanyapur in District Midnapore, West Bengal

3181. SHRI SATYAGOPAL MISRA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the present position of setting up a Telephone Exchange at Chaitanyapur, P. S. Sultahata, District Midnapore, West Bengal ;

(b) the details thereof ; and

(c) the reasons for delay ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) and (b) The work of installation of a 25-lines MAX-III type exchange of Chaitnyapur, P.S. Sultahata district Midnapore is in progress. The exchange is expected to be commissioned by the end of March, 1986.

(c) the commissioning of this exchange is according to the targets.

Writ Petitions and Revision Petitions relating to land reforms pending in Calcutta High Court

3182. SHRI GADADHAR SHAH : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of Writ Petitions and Revision Petitions relating to the land reforms pending in the Calcutta High Court at the end of the years 1980, 1981, 1982, 1983 and 1984 ; and

(b) what are the proposals of the West Bengal Government for inclusion of Land Reform Laws in the Ninth Schedule to the Constitution, which are under consideration of the Union Government ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) Information as furnished by the Registry of Calcutta High Court is given below :

<i>Year ending</i>	<i>Number of Writ Petitions relating to Land Reform including land ceiling</i>	<i>Total number of Revision Petitions pending</i>
31-12-80	21	46589
31-12-81	24	51482
31-12-82	23	59617
31-12-83	21	72421
31-12-84	44	90693

(b) The following Acts have been proposed by West Bengal Government for inclusion in the Ninth Schedule of the Constitution :

1. West Bengal Land Reforms (Amendment) Act, 1977
2. West Bengal Land Reforms (Amendment) Act, 1978
3. West Bengal Land Reforms (Second Amendment) Act, 1978
4. West Bengal Estates Acquisition (Amendment) Act, 1975
5. West Bengal Estates Acquisition (Amendment) Act, 1978
6. West Bengal Restoration of Alienated Land (Amendment) Act, 1975
7. West Bengal Restoration of Alienated Land (Second Amendment) Act, 1975
8. West Bengal Restoration of Alienated Land (Amendment) Act, 1976
9. West Bengal Restoration of Alienated Land (Amendment) Act, 1978.
10. West Bengal Land Reforms (Amendment) Act, 1980
11. West Bengal Estates Acquisition (Amendment) Act, 1977

12. West Bengal Land Reforms (Amendment) Act, 1965
13. West Bengal Land Reforms (Amendment) Act, 1966
14. West Bengal Land Reforms (Second Amendment) Act, 1969
15. West Bengal Restoration of Alienated Land (Amendment) Act, 1980 (W.B. Act LVI of 1980)
16. West Bengal Restoration of Alienated (Amendment) Act, 1978 (W.B. Act, XXIV of 1978)
17. The Calcutta Thika Tenancy Acquisition and Regulation Act, 1981 (Act XXX—XII of 1981)
18. The West Bengal Land Holdings Land Revenue Act, 1979 (Act XLIV of 1979)
19. The West Bengal Land Holdings Revenue Holdings Revenue Amendment Act, 1981 (Act XXXIII of 1981)
20. The West Bengal Land Holding Revenue (Amendment) Act, 1982 (Act XXIII of 1982)
21. The Calcutta Thika Tenancy Acquisition and Regulation (Amendment) Act, 1984 (XLI of 1984)

Acts at Sl. Nos. 1 to 9 have not been considered necessary for inclusion in the IXth Schedule. Acts at Sl. No. 15 & 16 have been included in the IXth Schedule as item 200 and 199. Inclusion of other Acts in the IXth Schedule is engaging the attention of the Central Government.

Opening of IBP Departmental Petrol Service Stations in Delhi

3183. D.N REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether it is a fact that IBP Company Limited has only one Departmental petrol pump and service station in Delhi ;

(b) whether this service station is making profits ;

(c) if so, the reasons for not starting

more such units throughout the country ; and

(d) whether the charges for car service have been jacked up twice recently by IBP Company Limited on the pressure from other petrol dealers and pump stations in the capital ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH) : (a) and (b). Yes, Sir.

(c) The Company has one more such outlet at Malad in Bombay City and is proposing to develop one at Chandigarh.

(d) The revision in rates made with effect from November 1, 1984 and December 1, 1985 was not on account of any pressure from other petrol pump dealers in Delhi.

[Translation]

Steps to check Child Marriages

3184. SHRI R. P. SUMAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government are aware that Child Marriages are still prevalent in most part of the country ;

(b) whether Government propose to make the Child Marriage (Restraint) Act more straight to remove the evil of child marriage from the society ; and

(c) if so, the details in this regard, and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) Yes, Sir.

(b) and (c). The Child Marriage Restraint Act, 1929 was amended in 1978 to increase the marriageable age, in the case of males to 21 years, and in the case of females, to 18 years. The offences under the Act have also been made cognizable by the said amendment Act for the purposes of investigation of such offences and for all matters other than matters referred to in section 42 of the Code of Criminal Procedure (arrest on refusal to give name and residence) and the arrest of a person without a warrant or without an order of a Magis-